

FORM NO. 21.

(SEC. RULE 114.)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

~~MA/100/SP.~~

IN

D A/ TA

.....120.9....., of 1997

.....S. Anjaneyulu.....Applicant (s)
Versus

.....The Sri. Seghoo P. A. Nellor.....

.....22.8.97..... Respondent (s)

INDEX SHEET

Serial No	Description of Documents and Dates	Pages.
Docket Orders.		1
Interim orders		
Order In MA (S)		
Reply Statement		
Rejoinder		
Orders In (Final Orders)	9/0 15-9-97. 11 to 15 F/Order 22.1-9.8. 16 to 19....	

Certified that the file is complete
in all respects.


Signature of
Dealing Hand.

(In Record Section)

Signature of S.O.

Part III and II
Destroyed

P. Siva
16/3/98

Central Administrative Tribunal Hyderabad Bench, Hyderabad.

C.A. No.

1209

of 1997.

Applicant(s).

VERSUS.

(Respondents).

Date	Office Note.	ORDER
15.9.97	Admit Notice CR 6/6/97 Issued 6/6/97	Interim order vide on separate sheet. 2 HB SJP M(J) HRRN M(A)
		<u>22-1-98</u> OA is dismissed vide order on separate sheets. No cost. ✓ HB SJP 97(J) HRRN M(A)

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH : HYDER

ORIGINAL APPLICATION NO. 1209 OF 1997.

G. Anganeegulu

(Applicants(s)

VERSUS:

Union of India, Repd. by:

The Sr. Super of Post office

Nettore 6207

(Respondent(s).

The application has been submitted to the Tribunal by
Shri V.S.R. Murty Advocate/party-in
person Under Section 19 of the Administrative Tribunal
Act. 1985 and the same has been scrutinised with reference
to the points mentioned in the check list in the light of
the provisions in the administrative Tribunal (procedure)
Rules 1987.

The application is in order and may be listed for
Admission on -----

14/9/97
Scrutiny Asst.

Anu
DEPUTY REGISTRAR(JUDL)

11. Have legible copies of the annexure duly attested been filed. *44*
12. Has the applicant exhausted all available remedies. *44*
13. Has the Index of documents been filed and pagination done properly. *44*
14. Has the declaration as is required by item No. 7 of Form 1 been made. *44*
15. Have required number of envelops (file size) bearing full addresses of the respondents been filed. *44*
16. (a) Whether the relief sought for, arise out of single cause of action. *44*
(b) Whether any interim relief is prayed for, *44*
17. (c) In case an MA for coronation of delay is filed, is it supported by an affidavit of the applicant. *44*
18. Whether this cause be heard by single Bench. *- N -*
19. Any other points. *- All -*
20. Result of the Scrutiny with initial of the scrutiny clerk.

SRA/S
Scrutiny Assistant

May be numbered or

Section Officer.

Deputy Registrar.

Registrar.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD.

Case No. 2797/97

Report in the Scrutiny of Application.

Presented by Sh. VSR Murty, Adv. Date of Presentation.

Applicant(s) G. Anganayulu 219/97

Respondent(s) The Sri. Superif Pos. Mellore & 200

Nature of grievance Appealment

No. of Applicants 1 No. of Respondents 3

CLASSIFICATION.

Subject Appealment (S) No. (D) Department Postal No. (11)

1. Is the application in the proper form, (three complete sets in paper books form in two compilations). Y
2. Whether name description and address of all the parties been furnished in the cause title. Y
3. (a) Has the application been fully signed and verified. Y
(b) Has the copies been duly signed. Y
(c) Have sufficient number of copies of the application been filed. Y
4. Whether all the necessary parties are impleaded. Y
5. Whether English translation of documents in a language other than English or Hindi been filed. Y
6. Is the application on time, (See Section 21). Y
7. Has the Vakalatnama/Memo of Appearance/Authorisation been filed. Y
8. Is the application maintainability. (U/s 2, 14, 18, or U/R. 8 Etc.,) Y
9. Is the application accompanied IPO/DD, for Rs.50/- Y
10. Has the impugned order's original, duly attested legible copy been filed, No impugned order Pl.

P.T.O.,

CENTRAL ADMINISTRATIVE TRIBUNAL, KYDAR, JAO BENCH, HYDERABAD

I N D E X S

Case No. 1209 of 1997.

CAUSE TITLE G. Anjaneyulu

V E R S U S

In Sr. Subdt. of P.o. Nellore & 201

SL.NO.	Description of documents	Page No.
1.	Original Application	1 to 5
2.	Material Papers	6 & 7
3.	Vakaleet	1
4.	Objection Sheet	—
5.	Spare Copies 3 (Three)	—
6.	Covers 3. A	—

to direct the respondents to consider the case of the applicants
as appointment as ED delivery agent of My lady Sub post office
Nellore along with counterfeits sponsored by the Employment Exchange.

Bireb

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: HYDERABAD BENCH
AT HYDERABAD

O.A.No. 1209 of 1997

Between:

Gajulapalli Anjaneyulu

And

The Senior Superintendent of Post
Offices, Rx Nellore District,
Nellore and others.

Appointment (15)
(D)

.. Applicant
Gajulapalli
POSTAL
PO & TEL (11)

.. Respondents

CHRONOLOGICAL STATEMENT OF EVENTS

Sl.No.	Date/Year	E V E N T
1.	xx 1988	Year of registration of applicant
2.	22-08-1997	Notification date
3.	1996	Judgment of the Hon'ble Supreme Court

Hyderabad,

Re. 2000
(COUNSEL FOR THE APPLICANT)

Dt: -8-1997.



*Received
Dr. R. Derby
P. R. Derby*

3

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: HYDERABAD BENCH
AT HYDERABAD

O.A.No. 1209 of 1997

Between:

Gajulapalli Anjaneyulu .. Applicant

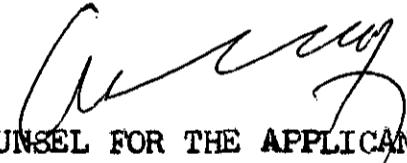
And

The Senior Superintendent of Post
Offices, Nellore District, Nellore .. Respondents
and others.

I N D E X

Sl.No.	Details of the documents relied upon Annex.	Page
1.	Original Application	1 to 5
2.	Copy of Employment card / S.S.C Marka card	1 6/7

Hyderabad,


(COUNSEL FOR THE APPLICANT)

Dt: -8-1997.

CHAPTER OF THE VELVET CLOTHES

2. *the result of a hasty interview* • • • *responses*

3. *the result of a hasty interview* • • • *responses*

4. *the result of a hasty interview* • • • *responses*

5. *the result of a hasty interview* • • • *responses*

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* * * -bbrTGeNf

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10. *Corolla* *oblonga* *var. *oblonga** *W. H. Bishop* *et* *A. C. Smith*

the to pass to the Board of Directors for its review and consideration.

REAGENTS

subiectum nunc negotijs est quibus tamen p[ro]p[ri]etatis vobis[]

"הַיְלָדֶן" וְבָבֶן

ДА ВІДСУДИТЬ СІДІВЧУКА, ДА ВІДСУДИТЬ СІДІВЧУКА, ДА ВІДСУДИТЬ СІДІВЧУКА

4

U/S 19 of CAT Act 1985
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: HYDERABAD BENCH
AT HYDERABAD

(Application under Section 19(1) of Admn. Tribunals Act, 1985)

O A. No. 1209 of 1997

Between:

Gajulapalli Anjaneyulu S/o G. Krishna Moorthy,
aged about 26 years, R/o. Kottur village,
Indukurpet Mandal, Nellore Dist.

The address for service of all notices, process etc.
on the above named applicant is that of his .
Counsel: Mr. V.S.R. Murthy, Advocate, Opp. to Bank of
Baroda, Barkathpura, Hyderabad.

.. Applicant

And

1. The Senior Superintendent of Post Office,
Nellore District, Nellore.
2. The Sub-Divisional Inspector (Postal),
East Sub-division, Nellore, Nellore Dist.
3. The District Employment Officer, .. Respondents
Nellore District, Nellore.

DETAILS OF THE APPLICATION:

1. Particulars of the order against which application is made:

This O.A. is filed seeking a direction to the
respondents to consider the case of the applicant for the
post of Extra departmental delivery agent of Mypadu Sub-
Post office and for consequential reliefs.

2. Jurisdiction:

The applicant declares that the subject matter of
the O.A. against which he want redressal is within the
jurisdiction of the Hon'ble Tribunal under Section 16(1) 14(1)
of the Administrative Tribunals Act, 1985.

3. Limitation:

The applicant declares that the application is filed within the limitation prescribed in Section 21 of the Administrative Tribunals Act, 1985.

4. FACTS OF THE CASE:

The applicant submits that the 1st respondent herein has sent a notification vide ~~Memorandum~~ Letter No. PF/EDDA/Mypadu Dated 22-8-1997 requesting the 3rd respondent to sponsor the candidates for the post of Extra departmental delivery agent at Mypadu sub-post office, Nellore district. The requisite qualifications for the post of Extra departmental delivery agent is 8th class and one should be within the age of ^{between} 18 years to 65 years. In addition to that he must be local resident of that village and one must have substantial property towards the security. It is submitted that the applicant has passed S.S.C. and he fulfilled the qualifications prescribed for the post of Extra departmental delivery agent and he has also registered his name in the Employment Exchange viz., with the 3rd respondent herein and his Registration No. 01/1988/03770. Having come to know that there is a notification sent by the 1st respondent to the 3rd respondent the applicant filed an application to consider his case for the post of Extra departmental delivery agent at Mypadu Sub post office but the 1st respondent is insisting that his name should be sponsored from the Dist. Employment Exchange. As the 1st respondent has not considered his request he also approached the 3rd respondent to sponsor his name for the post of Extra departmental delivery agent of Mypadu Sub post office. The 3rd respondent is following the seniority and he has not considered the request of

the applicant. Under these circumstances he is constrained to approach this Hon'ble Tribunal.

5) REASON'S:-

b) 1) The action of the respondents in not considering the case of the applicant for the post of Extra departmental delivery agent is illegal and arbitrary and it is also contrary to the provisions of the Act. In addition to that the action of the respondents in not advertising the vacancy in a daily news papers is also contrary to the principles laid down by the Hon'ble Supreme Court of India reported in 1996 (676). The Hon'ble Supreme Court of India was pleased to hold that the choice of selection restricting only to the candidates whose names were sponsored from the employment exchange is illegal and arbitrary and further held that many deserving candidates are deprived of their right to be considered for the appointment to a post under state and further held that in addition to making a requisition to the employment exchange they must also advertise in the news papers having wider circulation and display on their notice board. It is submitted that the authorities have not followed the procedure prescribed by the Hon'ble Supreme Court. Under those circumstances in not considering the case of the applicant is illegal and arbitrary and it is also contrary to the judgment of the Hon'ble Supreme Court of India. It is submitted that the applicant hails from a poor family and if his case is not considered he will be put to irreparable loss and hardship. The action of the respondents in not considering the case of the applicant is illegal and arbitrary and it is violation of the Articles 14 and 16 of the Constitution of India.

c) 2) The applicant submits that the 3rd respondent has already sent list of the candidates to the 1st respondent and he may conduct interviews at any time. As such the

applicant is constrained to approach this Hon'ble Tribunal. Hence there is an urgency.. If his case is not considered he will be put to irreparable loss and hardship as he has fulfilled the requisite qualifications to the post of Extra departmental delivery agent. The applicant submits that in similar circumstances the Hon'ble Tribunal was pleased to direct the respondents to consider the case of the applicants therein along with the candidates sponsored from the Employment Exchange. His case is also similar to that cases. The applicant prays to extend the same relief in his case also.

7. **Details of Remedies exhausted:**

In view of the circumstances stated aforesaid, the applicant has no other effective and alternative remedy except to approach this Hon'ble Tribunal.

7. **Matters not pending with any other Court:**

The applicant herein further declares that he has not previously filed any application, writ petition or suit except as stated above regarding the matter in respect of which this application has been made, before any court of law or any other authority or any other bench of the Tribunal nor any application, writ petition or suit is pending before any of them.

8. **MAIN RELIEF:**

For all the aforesaid reasons, the applicant herein prays that the Hon'ble Tribunal may be pleased to issue an appropriate order or direction directing the respondents to consider the case of the applicant for interview and appointment for the post of Extra departmental delivery agent

of Mypadu Sub post office, Nellore district along with the candidates sponsored from the Employment Exchange and pass such other and further order or orders in the interest of justice.

9. INTERIM RELIEF:

Pending disposal of the above O.A., the applicant herein prays that the Hon'ble Tribunal may be pleased to direct the respondents to consider the case of the applicant for interview and appointment for the post of Extra departmental delivery agent of Mypadu Sub Post office, Nellore district along with the candidates sponsored from the Employment Exchange and pass such other and further order or orders in the interest of justice.

10. Particulars of the Postal order in respect of application fee:

a. No. of the Indian Postal order	: 812687598
b. Name of the Issuing Post office	: High Court P.O.
c. Date of Postal order and Amount	: 30/1-1-997
d. Post office at which payable	: T. P. O. H. C. P. O.

11. Details of Index:

As index is in duplicate containing the details of documents to be quoted upon is enclosed to this application.

VERIFICATION

I, Gajulapalli Anjaneyulu S/o G.Krishna Moorthy, aged about 26 years, R/o. Kottur village, Indukurpet Mandal, Nellore district, do hereby verify that the contents of this O.A. contained in paras from 1 to 11 above are true and correct to the best of my personal knowledge and belief and that I have not suppressed any material facts.

Hyderabad,

Dt: -8-1997.

G. A. Janeyulu
Signature of the Applicant

W. J. Kelly
Signature of the Advocate.

RENEWAL SLIP



ఆంధ్రప్రదేశ్ ప్రభుత్వ ఉపాధి మరియు శిక్షణ శాఖ
ఉపాధి కార్యాలయము : MELLORE

arundhati from apls

X-C10

RT: 01 REGN. NO. 01/1288/03770 REGN. DT. 1988/07/08 LAST APP. DT. 1995/07/28 DT. OF EXPIRY JUL 1998

NAME (AJULAPALLI) ARJANEYULU
ID MARKS OR THE RT COLIER BONE
F/H NAME KRISHNA MOORTHY
ADDRESS KOTTUR VILL & POST
INDUKURPET MDL.
NCO DATE OF DISABILITY

SEX MALE PRT
MARITAL UN-MARRIED
CASTE OC
DOB 1971/08/21
RELIGION HINDU
PH

Exm: SBI SB2 SB3 SB4 SB5 AGR % CL YOP MOI STR
P 1988 TEL

X0110
1988/07/08

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Pl. of Res U.R. RURAL
Res. Mopl :
Ht. in CM. 165
E. Status UN-EMPI (YED)
IC Marriage No
Ex-Serv. Rank 0
Character :
Servc (Mths) :
Force :

Ex-Cen No.
Mobility ANY WHERE IN INDIA
RBL No.
Land Oustee :
Repat. City :
Drv. Lic. Iss. Dt.
Drv. Lic. Exp. Dt.
Languages known :
TEL 5 ENG 4 HIN 4
Ex. ITI No FT Apar No

NCD NAC Work Experience (In Mths) Estab-wise
1 2 3 4 5 6 7 8 9

Candi. Willingness

Self-Employed No
Apprentice-ship No

100 20 20

Gr. Arjaneeyulu

Re

BOARD OF SECONDARY EDUCATION
ANDHRA PRADESH



E 0241819

SECONDARY SCHOOL CERTIFICATE

PRIVATE

PC713/0177044/3

Certified that		GAJULAPALLI ANJANEYULU		bearing			
R. No.	0653044	Son/Daughter of	G KRISHNA MOORTHY				
and belonging to		M K R HIGH SCHOOL, INDOUKURPET		appeared			
at the SSC EXAMINATION held in		MARCH, 1988		and PASSED the EXAMINATION in			
COMPARTMENT		Division with TELUGU		as the medium of instruction.			
The Date of Birth of the Candidate is							
DATE OF BIRTH	DAY	MONTH	YEAR				
21/08/1971	TWO	ONE	AUG	ONE	NINE	SEVEN	ONE
The Candidate Secured the following Percentage of marks							
FIRST LANG.	MARKS	THIRD LANG.	MARKS	MATHEMATICS		MARKS	
TELUGU	41*	ENGLISH	49	MATHEMATICS		35*	
GENERAL SCIENCE	53	SOCIAL STUDIES	51*	TOTAL (in figures)		229	
TOTAL (in words)		* TWO HUNDRED AND TWENTY NINE *					
SECOND LANGUAGE (HINDI)		* TWENTY SEVEN *				27*	
Marks of Identification							
1	A mole on the neck above the right collar bone						
2	A mole on the left cheek						
Head of Institution	SV Annaveni Headmaster 24/16						
Date of Issue	06/03/1988 B. HIGH SCHOOL INDUKURPET, Bellary Dt						
		Addl/Jt. Secretary					
HYDERABAD		BOARD OF SECONDARY EDUCATION					
The marks with the asterisk indicates the marks secured in the Previous Examinations.							

015771

K. S. ...

T. E. ...

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 1209/97

Date of Order: 15.9.97

Between:

Gajulapalli Anjaneyulu .. Applicant.

AND

1. The Senior Superintendent of Post Offices, Nellore Dist., Nellore.
2. The Sub-Divisional Inspector (Postal), East Sub Division, Nellore, Nellore Dist.
3. The District Employment Officer, Nellore District, Nellore. .. Respondents.

Counsel for the Applicant .. Mr. V. S. R. Murthy

Counsel for the Respondents .. Mr. N. R. DEVRAJ
Mr. P. Noorul Ras.

COR

CORAM:

HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JUDL.)

Jai

D

(12)

.. 2 ..

)(Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.)

Heard Mr.V.S.R.Murthy, learned counsel for the applicant and Mr.N.R.Devraj, Learned standing counsel for the respondents.

2. ADMIT. The applicant is an aspirant for the post of EDDA at Mypadu Sub Post Office, Nellore Dist. It is stated in the application that a notification No. PF/EDDA/Mypadu, dated 22.8.97 has been sent to R-3 for sponsoring candidates to fill up the above said post. It is further stated that the applicant though eligible, his name was not sponsored by R-3. Hence relying on the Supreme Court judgement reported in 1996 (6) Scale, 676 Excise Superintendent, Malkapatnam, Krishna District and others Vs. K.B.N.Visweswara Rao and others. The learned counsel for the applicant submits that the applicant should also be considered for the above said post even though his name is not sponsored by the Employment Exchange. We have disposed of number of cases. Hence the following interim order is given:-

The case of the applicant should also be considered for the post of EDDA, Mypadu, Sub Post Office, Nellore Dist. along with Employment Exchange sponsored CANDIDATES EVEN IF HIS NAME is not sponsored by R-3, provided he is otherwise eligible for consideration to that post and his application is received at least one week in advance of selection either written, viva-voce or both. If the applicant does not _____

R

qualify in the examination then this application stands dismissed. In that event the respondents should inform the Tribunal through their counsel for confirming the dismissal of this OA. If the applicant is selected and comes within the number to be appointed then his result should not be published until further orders.

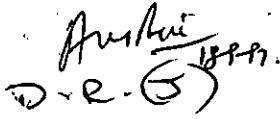

(B.S. JAI PARAMESWAR)
Member (Jud.)
51(a)


(R. RANGARAJAN)

Member (Admn.)

Dated : 15th September, 1997
(Dictated in Open Court)

sd


D.R.G.

Copy to:

1. The Senior Superintendent of Post Offices,
Nellore District, Nellore.
2. The Sub Divisional Inspector (Postal),
East Sub Division, Nellore, Nellore District.
3. The District Employment Officer, Nellore District,
Nellore.
4. One copy to Mr. J. S. R. Murthy, Advocate, C.A.T., Hyderabad.
5. One copy to Mr. R. R. Davroj, Esq. C.C.C., C.A.T., Hyderabad.
6. One Copy to D.R(A), C.A.T., Hyderabad.
7. One duplicate copy.

For action to be taken by you, see part

Yours

checked
TYPED BY
DESP. RED. BY

checked
CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M. (J.)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWARI :
(M) (J.)

Dated: 15/9/97

ORDER/JUDGEMENT

M.A/R.A/C.A.NO.

in
C.A.NO. 1209/97

Admitted and Interim Directions
Issued.

~~Allowed~~

~~Disposed of with Directions~~

~~Dismissed~~

~~Dismissed as withdrawn~~

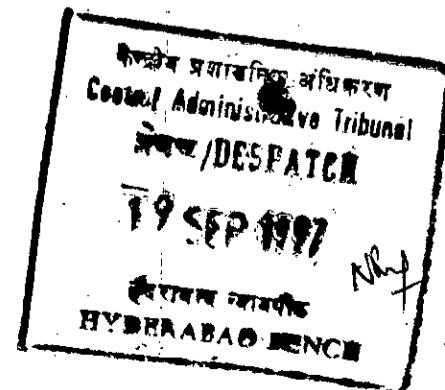
~~Dismissed for Default~~

~~Ordered/Rejected~~

~~No order as to costs.~~

YLKR

II Court



16

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.1209 OF 1997

DATE OF ORDER: 22nd January, 1998

BETWEEN:

GAJULAPALLI ANJANEYULU

.. APPLICANT

AND

1. The Senior Superintendent of Post Offices,
Nellore District, Nellore,
2. The Sub Divisional Inspector (Postal),
East Sub Division, Nellore,
Nellore District,
3. The District Employment Officer,
Nellore District,
Nellore.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: SHRI VSR MURTHY

COUNSEL FOR THE RESPONDENTS: SHRI N.R.DEVARAJ, Sr.CGSC
Shri P.Naveen Rao SC & A

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

JUDGEMENT

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Mr.V.S.R.Murthy, learned counsel for the applicant, Mr.N.R.Devaraj, learned standing counsel for the respondents 1 and 2 and Mr.P.Naveen Rao, learned counsel for R-3.

2. This OA is filed praying for a direction to consider the case of the applicant for interview and appointment for the post of Extra Departmental Delivery



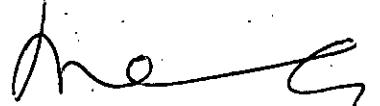
Agent of Mypadu Sub Post Office, Nellore District along with the candidates sponsored from the Employment Exchange.

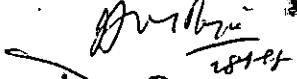
3. It is now stated for R-1 & R-2 that the applicant in this OA has not been selected and hence the OA has to be dismissed as directed in the interim order dated 15.9.97.

4. In view of the above, the OA is dismissed. No order as to costs.


(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)

22.1.98


(R.RANGARAJAN)
MEMBER (ADMN.)


D.R.

DATED: 22nd January, 1998
Dictated in the open court.

vsn

OA.1209/97

Copy to:-

1. The Senior Superintendent of Post Offices, Nellore District, Nellore.
2. The Sub Divisional Inspector (Postal), East Sub Division, Nellore, Nellore District.
3. The District Employment Officer, Nellore District, Nellore.
4. One copy to Mr. VSR.Murthy, Advocate, CAT., Hyd.
5. One copy to Mr. N.R.Devaraj, Sr.CGSC., CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate.

for enclosr to Mr. R. Venkateswaran

srr

7/2/98 (8)
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. BURANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. JAI PARAMESHWAR :
M(J)

DATED: 22/1/98

~~ORDER/JUDGMENT~~

M.A./R.A/C.A.ND.

in
O.A.NO. 1209/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
प्रेषण/DESPATCH

- 2 FEB 1998

हैदराबाद न्यायपीठ
HYDERABAD BENCH